

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 63/TT/2023

<b>Subject</b>	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from DOCO to 31. 3.2024 for 2 nos. of 400 kV line bays at Banaskantha (PG) for termination of LILO of second circuit of Zerda-Ranchodpura 400 kV D/C line at Banaskantha (PG) PS under Western Region System Strengthening Scheme-XIX.
<b>Date of Hearing</b>	20.12.2023
<b>Coram</b>	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Madhya Pradesh Power Management Company Ltd and 8 others
<b>Parties Present</b>	Shri Zafrul Hasan, PGCIL Shri Divyanshu Mishra, PGCIL Shri Arjun Malhotra, PGCIL Shri Ashish Alankar, PGCIL Shri Sandeep Rajpurohit, MUMML

## Record of Proceedings

Power Grid Corporation of India Ltd has filed the instant petition for the determination of transmission tariff from the date of commercial operation to 31. 3.2024 for 2 nos. of 400 kV line bays at Banaskantha (PG) for termination of LILO of second circuit of Zerda-Ranchodpura 400 kV D/C line at Banaskantha (PG) PS under Western Region System Strengthening Scheme-XIX.

2. The representative of the Petitioner submitted that the COD of the transmission asset is claimed as 21.4.2022 under Regulation 5(2) of the 2019 Tariff Regulations as the associated LILO line being implemented by Mumbai Urja Marg Limited (MUMML) was not ready on 21.4.2022. The representative of the Petitioner submitted that the associated LILO line of MUMML was put into commercial operation on 3.7.2022.

3. In response to a query of the Commission, the representative of the Petitioner submitted that MUMML has already been impleaded as a Respondent in the instant petition.



4. The representative of the Respondent submitted that MUML has not been mapped by the Petitioner in the instant petition and further sought time to file a reply in the matter. The Commission directed the Petitioner to map MUML so that MUML can reply in the matter.

5. After hearing the parties, the Commission directed the Petitioner to submit the following information on an affidavit with an advance copy to the Respondents by 5.1.2024:

- a. The detailed justification for variation in projected capital cost vis-à-vis approved values and substantiate the same with relevant documentary evidence.
- b. The computation of IDC along with the actual drawl in Excel format with all formulae.

Loan	Amount	Interest Rate	Date of drawl	Total IDC	Interest payment date up to DOCO	Interest discharged up to DOCO	Interest payment date after DOCO	Interest discharged after DOCO

- c. The details of works for which additional capital expenditure has been projected in 2022-24, including the works against which balance/retention payments are projected to be made.

6. The Commission directed the Respondents to submit their reply by 19.1.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.1.2024. The Commission further directed the parties to complete the pleadings within the time specified and observed that no extension of time would be granted.

7. The petition will be listed for further hearing on 21.2.2024.

**By order of the Commission**

sd/-

(V. Sreenivas)  
Joint Chief (Law)

